

MR. SPEAKER : That is all right. He can tell me all that in my Chamber. Now, let us proceed.

SHRI S. M. BANERJEE (Kanpur) : We fully agree with what you have said, and we are prepared to discuss these things in your Chamber.

MR. SPEAKER : That is his difficulty ?

SHRI S. M. BANERJEE : I have no difficulty. But I would only submit one thing namely that before the adjournment motion on West Bengal or Manipur had been rejected, practically all the parties had given notice of that adjournment motion.....

MR. SPEAKER : I would request the hon. Member not to raise it here in this manner.

SHRI S. M. BANERJEE : I would only request you to give it a second thought and keep it in abeyance.

MR. SPEAKER : He should not raise it here. Certainly I shall consider any point that is made here and give it a second thought.

SHRI S. M. BANERJEE : There is an attempt on the part of the Central Government to interfere in the administration of the States.

SHRI HEM BARUA (Mangaldai) : I have one difficulty and I want you to please solve it for me. Whenever there is an adjournment motion and a calling-attention-motion on the same subject, you allow the calling-attention-notice and reject the adjournment motion.

MR. SPEAKER : Adjournment motions are admitted only on very rare occasions, whereas calling-attention-notice is a daily event. Hon. Members cannot have an adjournment motion every day just as they have calling-attention-notice.

SHRI PILOO MODY (Godhra) : If they can appoint Ministers every day, why can we not have an adjournment motion every day ?

12.42 HRS.

## PAPERS LAID ON THE TABLE

### COLLECTION OF STATISTICS (CENTRAL) AMENDMENT RULES, 1967

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy of the Collection of Statistics (Central) Amendment Rules, 1967, published in Notification No. S.O. 2667 in Gazette of India dated the 12th August, 1967, under sub-section (3) of Section 14 of the Collection of Statistics Act, 1953. [Placed in Library, see No. LT-1470/67.]

### ANNUAL REPORT OF THE NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LIMITED AND GOVERNMENT REVIEW THEREON, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library, see No. LT-1471/67.]

(2) A copy of the Investigation of Industrial Undertakings (Procedure) Rules, 1967, published in Notification No. G.S.R. 1181 in Gazette of India dated the 5th August, 1967, under sub-section (4) of section 3C of the Industries (Development and Regulation) Act, 1951. [Placed in Library, see No. LT-1472/67.]